LOK SABHA

Wednesday, March 31, 1971/Chaitra 10, 1893 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

चाय निगम की स्थापना

*38. **श्री राजेन्द्र प्रसाद यादव** : क्या **वैदेशिक व्यापार** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या एक चाय निगम स्थापित करने का कोई प्रस्ताव सरकार के विचाराधीन है; और

(ख) यदि हां, तो उसकी रूप रेखा क्या है ?

वैदेशिक व्यापार मन्त्री (श्री ललित नरायण मिश्र) : (क) **और** (ख). जी हां, चाय निगम स्थापित करने का हमारा विचार है, प्रस्तावित निगम के गठन और उसके कार्यों का हमारा ब्यौरा तैयार किया जा रहा है।

श्री राजेन्द्र प्रसाद यादव : क्या मन्त्री महोदय बतलाने की कृपा करेंगे कि कितने चाय बागान अब भी विदेशियों के हाथ में हैं? क्या यह विरोधाभास सा नहीं लगता है कि हिन्दुस्तान जैसे अविकसित देश में अब भी विदेशियों के चाय बागान रहे ?

श्री ललित नरायण मिश्र : चाय बागानों से इस प्रश्न का सम्बन्ध नहीं है। यह तो हम एक कोरपोरेशन बना रहे हैं जिसमें चाय की पैकेजिंग होगी। जो पैकेजिंग विदेशों में हो रही है वह हिन्दुस्तान में होगी जिससे इस देश को लाभ होगा।

SHRI JYOTIRMOY BOSU : Will the hon. Minister tell this house that in view of the fact that even after this much-publicised Montreal conference there has been a fall in tea export both in quantity and value, and whether the Minister will tell us how soon this public sector corporation is going to start operating, and what is the total capital outlay that you have fixed for the Tea Corporation ?

SHRI L. N. MISHRA : This Corporation will come into being in a few weeks' time. The paper is ready for Cabinet sanction. I think before the next session we shall be able to set up this Corporation. The authorised capital will be Rs. 5 crores.

Communal Disturbances in Aligarh

*39. SHRI ANANTRAO PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a prominent communal organisation was responsible for creating communal tension in Aligarh which resulted in communal riots;

(b) whether this organisation used these riots against a Congress (R) candidate in Aligarh for his defeat; and

(c) if so, the action comptemplated to restrict the activities of such organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : (a) and (b). A Commission of Inquiry consisting of Shri Justice D. S. Mathur of the Allahabad High Court, set up by the State Government under the Commissions